GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA UNSTARRED QUESTION NO. 126 TO BE ANSWERED ON 30.11.2015

INCLUSION IN ST LISTS

126. SHRI BALABHADARA MAJHI: SHRI ABHISHEK SINGH: SHRI OM BIRLA:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) the details of guidelines of the Central Government for inclusion of any community in the Scheduled Tribes (ST) list;
- (b) whether the Union Government has received any proposals from various State Governments including Odisha for inclusion of various communities in the list of Scheduled Tribes (STs);
- (c) if so, the details thereof along with the names of communities included in the list of STs and details of communities that have been removed or shifted from ST status during the last three years and the current year;
- (d) whether a number of recommendations for inclusion of tribes in the list of Scheduled Tribes are still pending with the Government for approval; and
- (e) if so, the details thereof and the reasons therefor along with the present status thereof, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): The criteria being followed for inclusion of community in the list of Scheduled Tribes are: (a) Indications of primitive traits; (b) Distinctive culture; (c) Geographical isolation; (d) Shyness of contact with community at large; and (e) Backwardness.

The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposal which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation.

(b): A Statement indicating Sate/UT wise number of proposals for inclusion of communities in the list of Scheduled Tribes received in the last three years and the current year (2012-2015) is at **Annexure-I.**

(c): Yes Madam. The communities substituted/included in the list of Scheduled Tribes of the State during last three years and the current year (2012-2015) is annexed at **Annexure-II**.

(d) & (e): A statement showing the list of communities recommended by all three agencies i.e. State Government, Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) for inclusion in list of Scheduled Tribes is at **Annexure-III.** Proposal for streamlining of procedure and revision of criteria is under consideration of the Government. After the approval of the Cabinet all the recommended cases shall be processed for amending the legislation.

Statement referred to in reply to Lok Sabha Unstarred Question No. 126 for answer on 30.11.2015 for "Inclusion In St Lists" by Shri Balabhadara Majhi: Shri Abhishek Singh: Shri Om Birla:

S. No.	Name of the States/UTs	Number of proposals
1.	Assam	45
2.	Arunachal Pradesh	6
3.	Bihar	5
4.	Chhattisgarh	44
5.	Goa	2
6.	Jammu & Kashmir	2
7.	Jharkhand	16
8.	Karnataka	53
9.	Kerala	4
10.	Madhya Pradesh	1
11.	Odisha	85
12.	Sikkim	11
13.	Tamil Nadu	12
14.	Tripura	1
15.	Uttarakhand	1
16.	Uttar Pradesh	7
17.	West Bengal	12
18.	Puducherry	7

(Proposals received in last three years)

Statement referred to in reply to Lok Sabha Unstarred Question No. 126 for answer on 30.11.2015 for "Inclusion In St Lists" by Shri Balabhadara Majhi: Shri Abhishek Singh: Shri Om Birla:

(Communities substituted/included in the list of Scheduled Tribes of the State during last three years and the current year)

Name of	Name of Communities Substituted/	Name of Act
State	included in Scheduled Tribes list	
Manipur	Sl. No.8. Kabui, Inpui, Rongmei Sl. No.9. Kacha Naga, Liangmai, Zeme Sl.No. Koirao, Thangal, Sl. No.34. Mate	The Constitution (Scheduled Tribes) Order(Amendment) Act 2011 (No. 2 of 2012) dated 08.01.2012
Arunachal Pradesh	Sl.5. Galo	The Constitution (Scheduled Tribes) Order(Amendment) Act 2011 (No. 2 of 2012) dated 08.01.2012
Karnataka	Sl.No.37. Medara	<i>The Constitution (Scheduled Tribes)</i> <i>Order(Amendment) Act 2012 (No. 24 of 2012) dated 31.05.2012</i>
Kerala	S.No.28. Marati(of the Hosdurg and Kasargod Taluks of Kasargod District.	<i>The Constitution (Scheduled Tribes)</i> <i>Order(Amendment) Act 2013 (No. 24 of 2013) dated 18.09.2013</i>
Chhattisgarh	Sl No.16. Abhuj Maria, Sl. No.27. Hill Korwa	<i>The Constitution (Scheduled Tribes)</i> <i>Order(Amendment) Act 2013 (No. 24 of 2013) dated 18.09.2013</i>

Annexure-III

Statement referred to in reply to Lok Sabha Unstarred Question No. 126 for answer on 30.11.2015 for "Inclusion In ST Lists" by Shri Balabhadara Majhi: Shri Abhishek Singh: Shri Om Birla:

(Number of communities recommended by all three agencies i.e. State Government, RGI and NCST during last three years and the current year)

S. No.	Name of the States/UTs	Number of proposals recommended by all three agencies
1.	Assam	1
2.	Chhattisgarh	8
3.	Jharkhand	11
4.	Tamil Nadu	5
5.	Tripura	1
6.	Puducherry	1
Total	27	